

भारत सरकार
GOVERNMENT OF INDIA



लद्दाख का राजपत्र The Ladakh Gazette

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LADAKH, THURSDAY, AUGUST, 06, 2026

Part II - Section 3

केन्द्र-शासित प्रदेश लद्दाख प्रशासन
ADMINISTRATION OF UNION TERRITORY OF LADAKH

REVENUE DEPARTMENT, UT SECRETARIAT,
LEH, LADAKH 194101

NOTIFICATION

Leh, the 4th of August, 2026

S.O. 241 -In exercise of the powers conferred by S.O. 2536 (E) & provision to clause (e) of section 3 of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, the Administration of the Union Territory of Ladakh in suppression to S.O No 34 of 08/09/2021, hereby notifies Deputy Commissioners of revenue district of Leh, Kargil, Sham, Nubra, Zaskar, Drass, Changthang of Union Territory of

Ladakh as “Appropriate Government” within their respective jurisdictions for acquiring land for ‘public purpose’ under the said act for an area not exceeding 5000 Kanals (250 h.a)

This notification shall come into force from the date of its publication in the Official Gazette.

By order and in the name of the Lieutenant Governor of the Union Territory of Ladakh.

Sd/
(Shurbir Singh, IAS)
Commissioner/Secretary Revenue,
UT of Ladakh.

No-M/3221/2026/536-543

Copy to the: -

1. Additional Secretary, JKL Affairs, MHA, GoI for kind information.
2. Administrative Secretaries (All), UT of Ladakh for kind information.
3. Secretary to Hon'ble Lieutenant Governor, UT of Ladakh for the kind information of Hon'ble Lieutenant Governor, UT of Ladakh
4. Deputy Commissioner (All), UT of Ladakh for kind information.
5. OSD to the Chief Secretary, UT of Ladakh for the kind information of Chief Secretary, UT of Ladakh
6. P.A to Director General of Police, UT of Ladakh. for kind information of Director General of Police, UT of Ladakh
7. Technical Director, NIC For uploading on the UT website kind information and necessary action
8. Order file.

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(Anupam Bhardwaj, JKAS)
Under Secretary, Revenue,
UT of Ladakh.

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